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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 408/2017 in C.P. (I.B) No. 115/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: SBI (COC).
V/s.
Sadbhav Enterprise Pvt Ltd. & Ors

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SIDDHARTHA SAMAL	Advocate	SBI (COC)	
2.				

ORDER


Learned Advocate Mr. Sidhartha Samal present for Applicant. None present for Respondent in IA 408/2017.

Applicant is directed to issue notice of date of hearing on IRP and on the corporate debtor and shall file proof of service.

List the matter on 08.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**